

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.117/93

Thursday, this the 11th day of 1993.

SHRI N DHARMADAN, JUDICIAL MEMBER  
AND  
SHRI S KASIPANDIAN, ADMINISTRATIVE MEMBER

1. Ramani Ammal PN,  
M.P.No.VI/243, Neerazh Lane, Ulloor,  
Thiruvananthapuram.
2. Sudhadevi SR,  
Jaya Bhavan, Poozhikunnu,  
Industrial Estate PO,  
Thiruvananthapuram-19.
3. Laila A,  
Ayanivilakom Veedu, Vellayambalam,  
Thiruvananthapuram.
4. Sreekala Devi KC  
Muthazha Veedu, Thuruvikkal PO,  
Thiruvananthapuram-31.
5. Vanaja Kumari KR,  
Lakshmana Vilasam Bunglow,  
Aryanad PO, Nedumangad. - Applicants

By Advocate M/s Daya Panicker & Lalu Joseph

Vs.

1. Union of India represented by,  
the Secretary,  
Ministry of Home Affairs,  
New Delhi.
2. The Director,  
Directorate of Census Operations,  
Kerala, Thiruvananthapuram.
3. The Registrar General,  
O/o the Registrar General of India,  
Mansingh Road, New Delhi-11.

By Advocate Shri George CP Tharakan, SCGSC

O R D E R

N DHARMADAN, JUDICIAL MEMBER

The applicants were earlier appointed as Compilers in connection with the census operation for a specific term as per Annexure-A1 order. That <sup>period</sup> ~~was~~ expired on 20.2.1992. When the applicants sought for further engagement, the respondents denied the benefit of the same and they have approached this Tribunal by filing O.A-1213/92. That case was disposed of as per Annexure-A4 judgement

directing the respondents to engage the applicants provisionally, in case work is available. Pursuant to the direction, an examination was conducted for selection of candidates for appointment in the census operation.

2. When the case was taken up, the learned counsel for applicants submitted that respondents are not declaring the result of the test. In the light of the submission made by the learned counsel for the applicants, we are satisfied that this application can be disposed of with appropriate directions.

3. Accordingly, we direct the respondents to declare the result of the examination conducted by them for making selection. This shall be done without any further delay. If the applicants are successful in the examination, they may also be given the benefit of appointment, if they satisfy all other requirements for appointment as contemplated by the respondents for completing the census operation works.

4. The application is disposed of as above. No costs.

  
(S. KASIPANDIAN)

ADMINISTRATIVE MEMBER

  
(N. DHARMADAN)  
JUDICIAL MEMBER

TRS